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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 5755/2021
MOHD. SABIR Petitioner
Through Ms.Tara Narula, Adv.

versus

DELHI STATE LEGAL SERVICES AUTHORITY THROUGH
SPECIAL SECRETARY Respondent
Through Mr.Kanwal Jeet Arora, Secretary.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **03.06.2021**

CM APPL. 18072-73/2021

1. Exemptions allowed, subject to all just exceptions.
2. A notarized affidavit be filed within two weeks of the Court resuming physical hearing.
3. The applications stand disposed of.

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4. The present petition raises an important issue as to whether any compensation under the Delhi Victim's Compensation Scheme, 2018 can be claimed by the legal heirs of a deceased – who, though a resident of Delhi, has lost his life on account of an offence committed outside the territorial jurisdiction of NCT of Delhi.
5. Learned counsel for the petitioner submits that under the aforesaid Scheme, there is no bar that the compensation will not be payable to the dependents/heirs of person - who was an resident of Delhi, even though the

offence leading to his demise, as also the subsequent registration of FIR, has been done at a location outside the NCT of Delhi. She contends that denying compensation to the victims in the present case *i.e.* the immediate family members of the deceased, on the sole basis that the crime did not occur in Delhi, would be contrary to the victim-centric nature of the Scheme.

6. Issue notice. Mr.Kanwal Jeet Arora, Secretary of the respondent accepts notice. He prays for and is granted four weeks' time to file the counter affidavit. Rejoinder thereto, if any, be filed within two weeks thereafter.

7. List on 25.08.2021.

JUNE 3, 2021

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REKHA PALLI, J